

Violation of MRTP Act by Oberoi Tower Hotel, Bombay

8550. SHRI R. MUTHU KUMARAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the expansion of Oberoi Tower Hotel in Bombay;

(b) whether the expansion is covered by Government clearance under MRTP Act and if so, the details thereof; and

(c) if not, what action Government propose to take against such violation of MRTP Act?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) A proposal made by M/s. East India Hotels Ltd., who belong to 'Oberoi' group of companies, for constructing a 300 room hotel in Bombay was approved by the Department of Tourism on 28-10-1981 from the point of view of its suitability for foreign tourists. The position regarding the implementation of this project is not known.

(b) The company has not made any application under the MRTP Act, 1969 for the approval of their project.

(c) The question of taking any action can arise if violation of the MRTP Act, 1969 is established.

Dies-non and Break-in service on account of strike on 19th January, 1982

8551. SHRI HANNAN MOLLAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether 50,000 employees all over India have been awarded dies-non and break-in service imposed on officials from 1979 to 1982 March for local agitations like demonstrations, work to rule, refusal to do overtime work and strike due to provocation; and

(b) exact number against whom dies-non and break-in service awarded on account of 19th January, 1982 strike State-wise thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) and (b) Information is being collected and will be laid on the table of Lok Sabha.

Periodical medical check up of R.M.S. employees in Stationary mail offices and sections

8552. SHRI SAMAR MUKHERJEE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the R.M.S. employees in Stationary mail offices and sections are medically checked up periodically; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) There is no scheme providing periodical medical check up of the RMS employees working in Stationary Mail Offices and Sections. However, for medical treatment/attendance, all the regular RMS employees are covered under one Scheme or the other. Those residing at stations where CGH Scheme is in operation and where the P&T Dispensaries do not exist are covered by the CGH Scheme and those residing at the P&T Dispensary stations, are covered by the P&T Dispensaries Scheme. The rest of them are covered under the Central Services (Medical Attendance) Rules, 1944 as amended from time to time. These Schemes/Rules provide complete and comprehensive medical coverage and the employees covered by these Schemes/Rules are entitled to the facilities of special investigations such as pathological tests, X-Ray facilities, E.C.G. etc. when recommended by their Authorised Medical Attendants.

(b) Does not arise.